



ITEM NO.1

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1742-1743/2017

INDRAJIT MALLAH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

[ONLY IA NO. 40575/2023 IS LISTED UNDER THIS ITEM]
IA No. 40575/2023 - GRANT OF BAIL

Date : 17-09-2026 These matters were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE ARUN PALLI

For Appellant(s) Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Chand Qureshi, AOR
Mr. Rajkumar Yadav, Adv.
Mr. Mohd Tauheed, Adv.
Mr. Mohd Faiz Ahmed, Adv.
Mr. Hriday Kathuria, Adv.
Ms. Nuzhat Nabi, Adv.
Mr. Mohd Saleem, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Vikrant Rana, A.A.G.
Mr. Ankit Goel, Adv.
Mr. Yasharth Kant, AOR
Ms. Sonal Kushwah, Adv.
Mr. Abhinav Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Mr. Mujahid Ahmad, learned counsel for the appellant and Mr. Rana Mukherjee, learned Senior Counsel

for the State.

2. The appeals are already admitted.

3. Learned counsel for the appellant submits that the appellant has already undergone about 24 years of actual imprisonment. Learned counsel also submits that going by the compliance report of the District & Sessions Judge, Kanpur Nagar, Uttar Pradesh and counting date of birth as 15.10.1985, the appellant will be juvenile on the date of the offence.

4. Keeping all these factors in mind, we are inclined to suspend the sentence of the appellant and enlarge the appellant on bail.

5. Accordingly, we suspend the sentence of appellant-Indrajit Mallah and enlarge him on bail subject to the satisfaction of the concerned Trial Court in connection with Sessions Trial Nos.519/2002 and 520/2002 for the offence punishable under Sections 364A & 201 of the Indian Penal Code, 1860 and under Section 4/25 of the Arms Act, 1959.

6. IA No. 40575/2023 is disposed of in the above terms.

7. List these appeals in the 3rd week of January, 2027 subject to orders of Hon'ble the Chief Justice of India.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(MANOJ KUMAR)
COURT MASTER (NSH)